

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL No. 63 OF 2016 &
IA No. 162 of 2016**

Dated: 17th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Orissa Power Consortium Ltd. ...Appellant(s)
Versus
Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Johri

Counsel for the Respondent(s): Mr. Rutwik Panda
Ms. Anushu Malik for R.1

Mr. Rajkumar Mehta
Mr. Abhishek Upadhyay for R.2

Ms. Pooja Nuwal for R.3

ORDER

Admit. Issue notice. Mr. Rutwik Panda takes notice on behalf of Respondent No.1; Mr. Raj Kumar Mehta takes notice on behalf of Respondent No.2 and Ms. Pooja Nuwal takes notice on behalf of respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 26.07.2016. Dasti, in addition, is permitted.

List the matter on **26.07.2016**. In the meantime, reply may be filed on or before 15.06.2016 after serving copy on the other side.

Thereafter, rejoinder, may be filed on or before 30.06.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson